

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00383/2018

Jodhpur, 16th March, 2021

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Aalok Sharma S/o Shree Goverdhan Lal Paliwal, aged about 32 years, R/o Mini Bhawan, 935/41, Shiv Nagar, Bihariganj, Ajmer, at present posted as Arts Teacher, JNV, Thakarda, Dungarpur, Rajasthan

.....Applicant

By Advocate: Mr. Vinay Chhipa proxy counsel for Mr Govind Suthar.

Versus

1. Commissioner, Navodaya Vidyalaya Samiti, Noida (UP).
2. Deputy Commissioner, Regional Office, Navodaya Vidyalaya Samiti, District Jaipur (Rajasthan).
3. The Principal, Jaawahar Navodaya Vidyalaya, Thakarada, Dungarpur (Rajasthan).

.....Respondents

By Advocate: Mr. Gaurav Thanvi, proxy counsel for Mr Rajendra Katariya.

ORDER (Oral)**Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard.

Learned counsel for the respondents represented through proxy very fairly states that the respondents have already passed relevant order dated 26.12.2018 for refixation of pay of the applicant and the same has already been received by the applicant on 25.01.2019.

2. Learned counsel for the applicant represented through proxy, states that the applicant is not in touch with his counsel. However, on the basis of order dated 26.12.2018 annexed by the respondents, matter may be disposed of.
3. Taking into consideration statements made by learned counsels for the parties, OA is disposed of as respondents have already passed relevant order refixing the pay of the applicant. However, the applicant shall be at liberty to approach appropriate forum if any grievance survives in this regard.
4. OA is disposed of as above.

**(ARCHANA NIGAM)
MEMBER (A)**

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**(JASMINE AHMED)
MEMBER (J)**